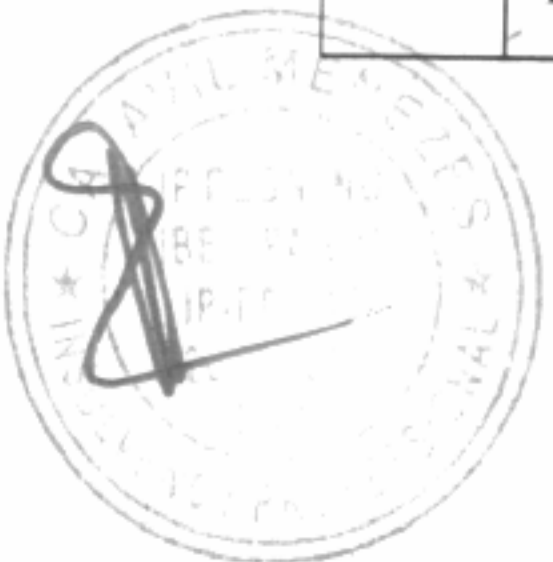


FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF AMBICA POLAD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Ambica Polad Private Limited
2.	Date of Incorporation of Corporate Debtor	18 th May 2009
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U27100MH2009PTC192432
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Plot No. M-2, MIDC Waluj A MH 431136 IN
6.	Insolvency Commencement Date in respect of Corporate Debtor	17 th October 2022 (Company Petition No. 749/IBC/MB/2019)
7.	Estimated date of closure of Insolvency Resolution Process	15 th April 2023 (180 days from the Insolvency Commencement date which is 17 th October 2022)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Avil Menezes Registration No: IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 416, Crystal Paradise Co-op Soc. Ltd. Dattaji Salvi Marg, Above Pizza Express, Off Veera Desai Road, Andheri West, Mumbai – 400053 Email Id: avil@caavil.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 416, Crystal Paradise Co-op Soc. Ltd. Dattaji Salvi Marg, Above Pizza Express, Off Veera Desai Road, Andheri West, Mumbai – 400053 Email Id: irp.ambicapolad@gmail.com
11.	Last date for submission of claims	02 nd November 2022 (Copy of order issued by Hon'ble NCLT, Mumbai Bench in Company Petition No. 749/IBC/MB/2019 was received on 19 th October 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised	Not Applicable



	Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Ambica Polad Private Limited** on 17th October 2022.

However, the copy of the order issued by the Hon'ble NCLT, Mumbai Bench in Company Petition No. 749/IBC/MB/2019 was received on 19th October 2022.

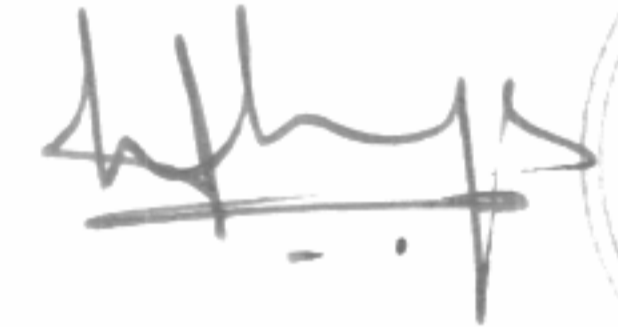
The creditors of **Ambica Polad Private Limited** are hereby called upon to submit their claims with proof on or before 02nd November 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20th October 2022

Place: Mumbai



Avil Menezes

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041

